

**NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH**  
**COURT VI**

Item No. 11

**C.P. (IB)/4634(MB)2019**

CORAM:

**SHRI SANJIV DUTT**  
**HON'BLE MEMBER (TECHNICAL)**

**SHRI K. R. SAJI KUMAR**  
**HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF HEARING DATED **09.10.2023**

NAME OF THE PARTIES: **K D Cool Tecs Pvt Ltd**

**Vs**

**Gautam Hospitality Pvt Ltd**

**For the OC :** Adv Ativ Patel

**For the CD :** None present

**Section 9 of the IBC, 2016**

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**ORDER**

Counsel for the applicant submits that the matter is settled amicably out of the court between the parties on account of receiving the entire amount from the CD as per the consent terms. We take on record the consent terms and **the C.P. along with all I.As. are disposed of as withdrawn.**

**Sd/-**  
**SANJIV DUTT**  
**MEMBER (TECHNICAL)**

**Sd/-**  
**K. R. SAJI KUMAR**  
**MEMBER (JUDICIAL)**

//JNK//